

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT (CBI)-03,
ROUSE AVENUE DISTRICT COURT, NEW DELHI**

Misc/DJ/ASJ/2/2020
CBI vs. Someshwar Thakur & Ors.

28.07.2020

Pr. (on screen): Sh. Praneet Sharma, Id. Sr. PP for CBI alongwith HIO/SI
Mukesh Pandey.

Matter is taken up through Video Conferencing hosted by Sh.Ashok Kumar,
Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/
DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

On the last date, it was observed as under :

“Before advertng further on the decision of the present application, it is
pertinent that the directions be issued to HIO for explaining the position of
CBI and what compliance was made by a premier agency like CBI in
dealing with the old currency notes post demonctization in November,
2016.”


Despite the afore-said specific directions, HIO is unable to explain anything and
seeks time to file report/reply.

Accordingly, a detailed report/reply be filed by the HIO.

To come up for above-said purpose on **13.08.2020**.

A copy of this order be sent to the computer branch for uploading on the official
website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/28.07.2020